

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 18253/2024

[Arising out of impugned final judgment and order dated 27-09-2024 in CRLA No. 2524/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

DHEERAJ SHARMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.298767/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.298769/2024-EXEMPTION FROM FILING O.T.)

Date : 03-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. S Nagamuthu, Sr. Adv.
Mr. Vairawan A.s, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Learned senior counsel, Mr. S. Nagamuthu, appring for the petitioner, seeks time to produce on record the entire evidence including the depositions of all the witnesses and the medical certificates/ evidence adduced in the case.

2. List the matter after four weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)